

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AVIRE ELEVATOR TECHNOLOGY INDIA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	AVIRE ELEVATOR TECHNOLOGY INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	23/02/2005
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Mumbai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U31900MH2005PTC151544
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	PLOT A/147, ROAD NO. 24, WAGLE INDUSTRIAL ESTATE, THANE MH 400604 IN
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	17-11-2021
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Thirupal Gorige No. 87, 2nd Floor, 21 st Cross, 7th Main, N S. Palya, BTM 2 nd Stage, Bangalore-560076, India Cell +91 94483 84064, LL +91 80 7963 4233 Email: gthirupal@gmail.com IP registration No. IBBI/IPA-002/IP-N00016/2016-17/10030
8	LAST DATE FOR SUBMISSION OF CLAIMS	16 th December 2021

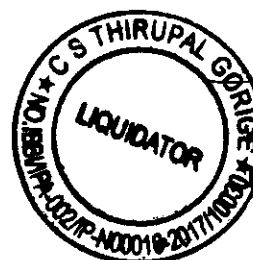
Notice is hereby given that AVIRE ELEVATOR TECHNOLOGY INDIA PRIVATE LIMITED has commenced voluntary liquidation on 17-11-2021.

The stakeholders of AVIRE ELEVATOR TECHNOLOGY INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 16th December 2021 to the liquidator at the address mentioned against item 5 or 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:18-11-2021
Place: Bangalore

 
Thirupal Gorige
Liquidator